

# CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH

## **Hearing by Video Conferencing**

Contempt Petition No. 060/00167/2019 in Original Application No.060/00223/2016

Chandigarh, this the 30th of June 2021

HON'BLE MR. SURESH KUMAR MONGA, MEMBER (J)
Through video conference from Chandigarh Bench
HON'BLE MR. RAKESH KUMAR GUPTA, MEMBER (A)
Through video conference from Bangalore Bench

Amit, aged about 29 years, son of Shri Chaman Lal, Village Palri Kalan, Post Office Jhundhpur, District Sonipat, Haryana, MTS (Non-Medical, Group D)

....Petitioner

(BY: None)

#### **Versus**

- 1. Wren Mishra, Deputy Regional Director, Staff Selection Commission (NWR), Kendriya Sadan, Sector 9, Chandigarh.
- 2. Wren Mishra, Department of Personal and Training, Kendriya Sadan, Sector 9, Chandigarh through Secretary (respondent no.1 is having charge of respondent no. 2)

... .Respondents

(BY: Sh. Sanjay Goyal, Advocate)

### ORDER(Oral)

#### Per: SURESH KUMAR MONGA, MEMBER (J):

 At the very outset, Sh. Sanjay Goyal, learned counsel for the respondents has stated that in compliance of the order dated 11.07.2017 passed by this Tribunal in O.A. No. 060/223/2016, the respondents have already issued an order



dated 30.07.2020. Therefore, nothing survives in the present contempt petition.

- In view of the above statement made by Sh. Sanjay Goyal, learned counsel for the respondents, the contempt petition is disposed of having been rendered infructuous.
- 3. Rule of the Court is discharged.

(RAKESH KUMAR GUPTA) MEMBER (A) (SURESH KUMAR MONGA) Member (J)

'mw'